

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 314/MP/2014

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Date of Order: 17.6.2015

In the matter of

Petition under Section 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate directions for operationalisation/scheduling of the LTA dated 20.12.2013.

And

In the matter of

D.B.Power Limited
3rd Floor, Naman Centre,
C-31, 'G' Block, Opp Dena Bank,
Bandra-Kurla Complex,
Bandra (E), Mumbai-400 051

....Petitioner

Vs

1. Power Grid Corporation of India Limited
Saudamini, Plot No. 2,
Sector 29, Near IFFCO Chowk
Gurgaon-122 001

2. National Load Despatch Centre
B-9, Qutab Institutional Area,
Katwaria Sarai,
New Delhi-1110 016

3. Southern Regional Load Despatch Centre
29, Race Course Cross Road,
Bangalore-560 009

4. KSEB Limited
Vydyuthi Bhavanam



Pattom, Thiruvananthapuram
Kerala-695 004.

..Respondents

Parties present:

Shri Hemant Singh, Advocate, DB Power

ORDER

The petitioner, DB Power Limited has filed the present petition seeking direction to CTU for operationalisation/scheduling of the LTA dated 20.12.2013

The petitioner has made the following prayers:

“(a) Direct the respondent No.1 to schedule power to TANGEDCO in terms of the Long Term Access (LTA) dated 20.12.2013

(b) Grant an interim relief in terms of prayer (a) till the pendency of the present petition.”

2. The learned counsel for the petitioner vide its letter dated 12.6.2015 has submitted that since the Hon`ble Appellate Tribunal for Electricity has passed a judgment dated 20.5.2015 in Appeal Nos. 81 of 2015 and 94 of 2015, the present petition may be disposed of as infructuous.

3. The prayer of the petitioner is allowed. Accordingly, Petition No. 314/MP/2014 is disposed of as infructuous.

Sd/-

(A.S.Bakshi)
Member

sd/-

(A.K.Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson

